

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 10 FEB 1994

APPLICATION NO(s) 751 of 1993

APPLICANTS: S.Veeraiah v/s. RESPONDENTS: Chief Supdt.Central Telegraph Office, B'lore and Others.

TO:

1. Dr.M.S.Nagaraja,
Advocate, No.11,
First Cross,
Second Floor,
Sujatha Complex,
Gandhinagar,
Bangalore-9.
2. The Director,
Telecommunications,
Bangalore Area,
Bangalore-560 009.
3. Sri.M.S.Padmarajaiah,
Central Govt.Stng.Counsel,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 25-01-1994.

for S. Granter 10/2
C. DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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Signed
John

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.751/93

TUESDAY THIS THE 25TH DAY OF JANUARY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri S. Veeraiah,
C/o Armugam
Near Malkam Factory,
Sarakki Village,
J.P. Nagar Post,
Bangalore - 560 078

Applicant

(By Advocate Dr.M.S. Nagaraja)

vs.

1. The Chief Superintendent,
Central Telegraph Office,
Bangalore - 560 001

2. The Director,
Telecommunications,
Bangalore Area,
Bangalore - 560 009

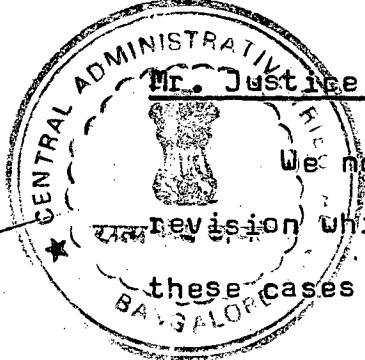
3. The Union of India,
represented by Secretary to Govt.,
Ministry of Communications,
Dept. of Communications,
Sanchar Bhavan,
New Delhi

Respondents

(By Advocate Shri M.S. Padmarajaiah)
learned Sr.Central Govt. Standing Counsel

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman



We notice the applicant has a remedy of

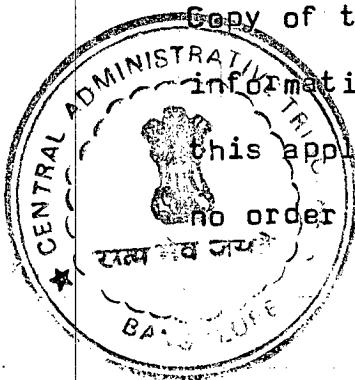
revision which he has not exhausted. In most of

these cases it will be beneficial for the applicants.

themselves if they do approach the revision authority who is in a better position to grant higher relief to them than that we can grant in an application filed under Section 19 of the Administrative Tribunals Act. We have been taking this view consistently asking people to exhaust the administrative machinery by invoking the remedy of a revision petition. Accordingly, we also make an order herein directing the applicant to file a revision petition and thereafter come back to us if need be.

Recovery of amount short credited stands stayed till the disposal of revision petition provided a revision petition is filed within one month from the date of receipt of a copy of this order. If the applicant files a revision petition within the time stipulated, the Department will dispose off the same within four months thereafter.

Copy of this order be sent to the Department for information and compliance. With these observations, this application stands disposed off finally with no order as to costs.



Sd-

(T.V. RAMANAN) *TRUE COPY* (P.K. SHYAMSUNDAR)
MEMBER (A) VICE CHAIRMAN

S. Shankar
SECTION OFFICER (1/2)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Sd-

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Misc. Applications No. 338 & 339/94 in Dated:- 17 AUG 1994

APPLICATION NUMBER: 751 of 1993.

APPLICANTS:

Sri.S.Veeraiah, v/s. Chief Supdt.Central Telegraph Office,
Bangalore and Others.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate, No.11, First Cross,-
Second Floor, Sujatha Complex, Gandhinagar,
Bangalore-560099.
- 2 Sri.M.VasudevaRao, Addl.C.G.S.C.,
High Court Bldg, Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~, passed by this Tribunal in the above
mentioned application(s) on 01-08-94.

Issued on

18/8/94

R

of

S Shambu
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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**In the Central Administrative Tribunal
Bangalore Bench
Bangalore**

MA 338 & 339/94

Application No. 751 of 1993.

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p>(PK) v/s (GVR) MA</p> <p>1.8.1994.</p> <p>Heard both sides.</p> <p>MA. Nos. 338 & 339/94 allowed. Time to comply with the order of the Tribunal is extended by another three months from 10 days.</p> <p>Sdt. Sdt. M(A) re.</p> <p>TRUE COPY</p> <p><i>S. G. Shantosh</i> SECTION OFFICER 17/8 CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p> 

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